

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 3rd JUNE, 2024, 12:00 Noon.

TP No. 205/CTB/2019 (CP No. 1664/MB/2017), IA (IB) No. 158/CTB/2020,
 IA(IB) No. 307/CB/2022, IA(IB) No. 99/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

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|---------------------|---|
| Name of the Company | Indiabulls Real Estate Company Pvt. Ltd. -Vs- Crest Steel and Power Pvt. Ltd. |
| Under Section | 9 IBC |

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Haripad Mohanty, Adv.

For Respondent (s) Ms. Madhura Kulkarni, Adv.

ORDER

IA (IB) No. 99/CB/2024:

This application has been filed under Section 60 (5) of IBC R/w Rule 11 of NCLT Rules, 2016 by the Applicant/ State Bank of India for amending the application in IA(IB) No. 158/CTB/2020. We heard learned counsel Mr. Haripad Mohanty appearing for the applicant/Bank. He seeks time to file affidavit of service of notice and also submits that notices could not be served upon to all the respondents. Applicant is directed to serve notice once again along with today's daily order to all the respondents and file affidavit of service of notice before next date of hearing. List the matter on 01.07.2024.

IA (IB) No. 158/CTB/2020 & IA(IB) No. 307/CB/2022:

List the matters also on 01.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)